

(23)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH: AT
HYDERABAD.

C.A. NO. 188/95.

DATE OF JUDGMENT: 18-09-95.

BETWEEN:

B. Shyam Prasad

.. Applicant.

Vs

1. The Union of India through
Secretary to the Government
of India, Min. of Water Resources,
Sharmashankti Bhavan, New Delhi.
2. The Chairman,
Central Ground Water Board,
New Delhi.
3. The Union Public Service Commission,
Rep. by its Secretary,
New Delhi.

.. Respondents.

COUNSEL FOR THE APPLICANT: SHRI R.Brij Mohan Singh,

COUNSEL FOR THE RESPONDENTS: SHRI N.R. Devaraj,
Sr. Advoc. CGSC.

CORAM:

HON'BLE SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN
HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMN.)

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To

1. The Secretary to the Govt. of India,
Min. of Water Resources, Shramashakti
Bhavan, New Delhi.
2. The Chairman,
Central Ground Water Board,
New Delhi.
3. The Secretary,
Union Public Service Commission,
New Delhi.
4. One copy to Mr. R. Briz Mohan Singh, Advocate,
Chamber No. 3&38, Agarwal Chambers, King Koti,
Hyderabad.
5. One copy to Mr. N. R. Devraj, Sr. CGSC, CAT, Hyderabad.
6. One copy to Library, CAT, Hyderabad.
7. One spare copy.

YLKR

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OA.188/95

Judgement

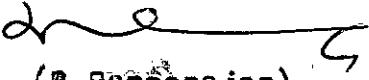
(As per Hon. Mr. Justice V. Neeladri Rao, V.C.)

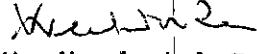
Heard Sri R. Briz Mohan Singh, learned counsel for the applicant and Sri N.R. Devaraj, learned counsel for the respondents.

2. This OA was filed praying for declaration that action of the respondents in seeking to promote the junior to the applicant to the post of Scientist 'D' in Central Ground Water Board, Government of India, by conducting selections and interviews by R-3 without implementing the judgement dated 29-6-1988 in OA.753/87 and by ignoring the direction given on 4-8-1994 in MA.817/93, as illegal, arbitrary and violative of Articles 14 and 16 of the Constitution of India and for issual of consequential direction to the respondents not to promote others to the post of Scientists 'D' till the implementation of the judgement dated 29-6-1988 in OA.753/87 and direction dated 4-8-94 in MA.817/93.

3. It is submitted for the applicant that as the time for implementation of judgement in OA.753/87 was extended by 31-8-1995 as per order in MA.24/95, this OA is not pressed for the present with ^{by returning right} permission to file afresh an OA if it is necessary.

4. Accordingly the OA is dismissed. No costs.//


(R. Rangarajan)
Member (Admn)


(V. Neeladri Rao)
Vice Chairman

Dated : September 18, 95
Dictated in Open Court

sk


DEPUTY REGISTRAR (J)

contd...

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.R.RANGARAJAN :M(A)

DATED: 18-9-1995

ORDER/JUDGMENT

M.A./R.A./C.A.No.

in

O.A.No. 188/95

T.A.No.

(W.P.No.)

Admitted and Interim directions
Issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

No Space Copy

p.v.m.

